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Title: Amendments made by Rajya Sabha to the Negotiable Instruments (Amendment) Bill, 2015 (Agreed to).

HON. SPEAKER: The House will, now, take up Item No. 17 and 18 together.

Shri N.K. Premachandran to move the Statutory Resolution -- Not there;

Shri Adhir Ranjan Chowdhury -- Not there.

Both of them are not there, now, the hon. Minister to move that the Amendments made by Rajya Sabha in the Negotiable Instruments (Amendment) Bill, 2015, as passed by Lok Sabha be taken into consideration.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): Madam, I beg to move:

"That the following amendments made by the Rajya Sabha in the Bill further to amend the Negotiable Instruments Act, 1881, be taken into consideration:

#### **CLAUSE 4**

1. That at page 2, *for* lines 25 to 28, the following be *substituted*, namely:-

"transferred to the court having jurisdiction under sub-section (2) of section 142, as amended by the Negotiable Instruments (Amendment) Ordinance, 2015, shall be deemed to have been transferred under this Act, as if that sub-section had been in force at all material times.".

2. That at page 2, *for* lines 41 to 43, the following be *substituted*, namely:-

"Court, such court shall transfer the case to the court having jurisdiction under sub-section (2) of section 142, as amended by the Negotiable Instruments (Amendment) Ordinance, 2015, before which the first case was filed and is pending, as if that sub-section had been in force at all material times."

#### **CLAUSE 5**

3. That at page 2, *for* line 44, the following be *substituted*,

namely:-

Repeal and "5. (1) The Negotiable Instruments (Amendment) Ord. 7 of  
Savings. Second Ordinance, 2015, is hereby repeated.". 2015.

HON. SPEAKER: The question is:

"That the following amendments made by the Rajya Sabha in the Bill further to amend the Negotiable Instruments Act, 1881, be taken into consideration:

#### **CLAUSE 4**

1. That at page 2, *for* lines 25 to 28, the following be *substituted*, namely:-

"transferred to the court having jurisdiction under sub-section (2) of section 142, as amended by the Negotiable Instruments (Amendment) Ordinance, 2015, shall be deemed to have been transferred under this Act, as if that sub-section had been in force at all material times.".

2. That at page 2, *for* lines 41 to 43, the following be *substituted*, namely:-

"Court, such court shall transfer the case to the court having jurisdiction under sub-section (2) of section 142, as amended by the Negotiable Instruments (Amendment) Ordinance, 2015, before which the first case was filed and is pending, as if that sub-section had been in force at all material times."

## **CLAUSE 5**

3. That at page 2, for line 44, the following be substituted,

namely:-

Repeal and "5. (1) The Negotiable Instruments (Amendment) Ord. 7 of  
Savings. Second Ordinance, 2015, is hereby repeated.". 2015.

*The motion was adopted.*

HON. SPEAKER: The Minister may now move that the amendments made by Rajya Sabha in the Negotiable Instruments (Amendment) Bill, 2015, as passed by Lok Sabha, be agreed to.

SHRI JAYANT SINHA: Madam, I beg to move:

"That the amendment Nos. 1 to 3 made by Rajya Sabha in the Bill, as passed by Lok Sabha, be agree to."

HON. SPEAKER: Motion moved:

"That the amendment Nos. 1 to 3 made by Rajya Sabha in the Bill, as passed by Lok Sabha, be agree to."

**श्री मोहम्मद सलीम (रायगंज) :** माननीय अद्यक्ष जी, यह तो हमने डिस्काशन कर ही लिया है। लेकिन मैं आगे के टिप्पणी करना चाहता हूं कि सरकार का जो पारियामेट्री अफेर्स शिखाए हैं, ये दो सदन हैं, ये छोड़े मात्रम हैं और राज्य सभा में छोड़े छोकर आता है और यह छारी अरिमा के स्थिताप है। छोड़े दो बार करना पड़ता है। इसलिए सरकार की अगर थोड़ी दूरदृष्टि हो और लेनोशिएशन्स करके ही अगर सरकार विल लेकर आए और वाहे स्टैंडिंग कमेटी के जरिए ही तो आए तो छोड़े दुखारा नहीं करना पड़ेगा। यह लोक सभा के लिए भी सही नहीं है। उनकी बुद्धिमता की मैं तारीफ करता हूं लेकिन सरकार की बुद्धिमता थोड़ी ज्यादा हो, ऐसी मैं मांग करता हूं।

**माननीय अध्यक्ष :** ऐसा नहीं है अमेंडमेंट्स तो हमेशा ही होती हैं वाहे लोक सभा में हो या राज्य सभा में हो।

â€œ!(व्यवधान)

HON. SPEAKER: The question is:

"That the amendment Nos. 1 to 3 made by Rajya Sabha in the Bill, as passed by Lok Sabha, be agree to."

*The motion was adopted.*